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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

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O.A/T.A No. 222/95  
R.A/C.P No.  
E.P/M.A No.

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SECTION OFFICER (Judl.)

*[Signature]*  
6.2.18

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI

✓ ORIGINAL APPLN.NO. 222 OF 1995  
 TRANSFER APPLN.NO. OF 1995  
 CONTEMPT APPLN.NO. OF 1995 (IN NO. )  
 REVIEW APPLN.NO. OF 1995 (IN NO. )  
 MISC.PETITION NO. OF 1995 (IN NO. )

.....*Khushi Gopal Das*..... APPLICANT(S)

.....*U.O.I. E.O.S.*..... -VS- ..... RESPONDENT(S)

For the Applicant(s)

... *Mr. J.L. Sankar*  
*Mr. M. Chanda*  
 Mr.  
 Mr.

For the Respondent(s)

*Mr. S. Ali, Sr. C.S.C.*

OFFICE NOTE

DATE

ORDER

29.9.95  
 (Vacation  
 Court)

Application has been moved by Mr.M.Chanda, Learned Counsel for the applicant. Learned Sr.C.G.S.C. *Mr. S. Ali*, for the respondents, also present.

The applicant seeks to be appointed to the post of Lower Division Clerk. He appeared in Ckerks' Grade Examination 1991 conducted by the Staff Selection Commission. His Roll No. was 4010260. It has been stated that he was declared as successful vide Annexure 3 to the application. His candidature was, however, cancelled on 22.12.92 (Annexure 2A) for being overaged. He made representation on 5.2.93 (Annexure-2) before the Regional Director, Staff Selection Commission, Guwahati against the cancellation. His representation was rejected vide letter dtd. 5.3.93 (Annexure-5). This application of the applicant, is therefore, clearly barred by limitation under Section 21 of the Administrative Tribunals Act 1985.

This application is in form and within time.

E. F. of Rs. 50/-

deposited vide

PO/BB No. *327530*

Dated *25.9.95*

*A. M.*  
*29/9/95*  
*Mr. Chanda*

OFFICE NOTE

DATE

ORDER

29.9.95

Hence this application is not entertainable and is dismissed.

However, the applicant may without prejudice submit further representation to the Regional Director, Staff Selection Commission for his consideration at his discretion.

Copy of the order be supplied to the counsel of the parties.

Member 29-9-95

trd

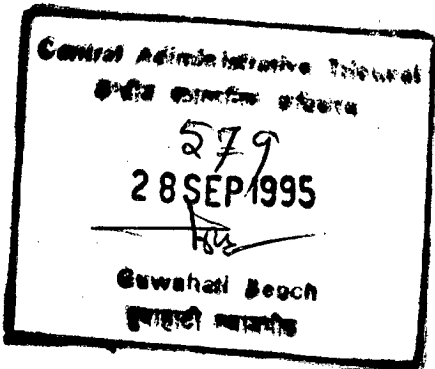
FR 29/9

11.12.95  
copy of order dtd. 29.9.95 issued to the counsel of the parties vide D/NO. 5420-21 dtd. 20.12.95.

g/b

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

An Application under Section 19 of the  
Administrative Tribunals Act, 1985.



O.A. No. 222/95

Sri Khushi Gopal Das

-versus-

Union of India & Ors.

I N D E X

Sl.No.	Annexure	Particulars	Page No.
1	-	Application	1-11
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4	2	Representation dated 5.2.93	14
5	2A	Copy of letter dated 22.12.92	15
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7	4	Certificate dated 6.7.92	-18-
8	5	Letter dated 4/5 3.93	-19-
9	6	Copy of recruitment notice for the year 1994	20-21

Copy served on  
Mr. S. Ali  
Sr. C.S.C. @ Guwahati  
28/9/95

Filed by :

*(Signature)*  
Advocate

Filed by The appli-  
cant through Mr. Chandra  
Advocate  
28.9.95

1. Particulars of the applicant.

Shri Khushi Gopal Das,  
S/o Late Lalmohan Das,  
C/o District Agricultural Officer,  
P.O. Tawang-790 104,  
Arunachal Pradesh

..... Applicant

2. Particulars of the Respondents

1. Union of India,

Through the Secretary

Department of Personnel & Training

Govt. of India,

New Delhi

2. The Regional Director,

Staff Selection Commission,

(North Eastern Region)

Chenikuthi Hillside,

Nabagraha Road,

Guwahati-781003

3. The Chairman,

Staff Selection Commission

New Delhi

..... Respondents

3. Particulars for which this application is made.

This application is made for appointment to the post of Lower Division Clerk as the applicant declared qualified and selected by the Staff Selection Commission

in the year 1992 but till date not appointed on the ground of overage although the applicant entitled to relaxation the age being a Government employee and the vacancies for the year 1993-94 still lying vacant in some of the Government departments, Govt. of India and <sup>Offices,</sup> the list is still valid as the applicant has not yet been appointed to the post of Lower Division Clerk and with a prayer for a direction to recommend~~ed~~ the name of the applicant for appointment to the post of Lower Division Clerk on the basis of the selected list declared by the Staff Selection Commission in the year 1992.

4. Limitation

The applicant begs to state that this application is filed within the prescribed limitation period under Section 21 of the Administrative Tribunals Act, 1985.

5. Jurisdiction

The applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

6. Facts of the case

6.1 That the applicant is a citizen of India as such he is entitled to all the rights and privileges guaranteed by the Constitution of India. The applicant ~~wa~~ is a resident of Tawang in the district of Tawang, Arunachal Pradesh.

6.2 That your applicant is working as V.L.W. under District Agricultural Officer, Tawang, Dist. Tawang, Arunachal Pradesh on ad-hoc basis. The petitioner comes of a very poor family and due to financial instability he could not prosecute further study and compelled to engage in the said job on Ad-hoc basis for maintenance of his family.

6.3 That the applicant begs to state that he had applied for the post of Clerks' Grade Examination in 1991 under the Staff Selection Commission. Thereafter he was called for written test and came out successfully. The applicant then called for type writing test and in typing test he also qualified. The applicant was waiting for his next intimation for appointment. But unfortunately nothing has been received from the Staff Selection Commission Authority.

A copy of interview letter dated 17.7.92 for <sup>T</sup>ype writing test is annexed herewith as Annexure-1.

6.4 That the applicant begs to state that all other successful candidates got their appointment but the applicant have not received his appointment and as such he was compelled to submit a representation to the Regional Director(NER), Staff Selection Commission, Guwahati-3 regarding his appointment. The authority of the Staff Selection Commission informed the applicant vide letter dated 22.12.92 that his candidature has been cancelled by the Staff Selection Commission due to overage.

A copy of representation dated 5.2.92 is annexed as Annexure-2. A letter dated 12.12.92 is annexed as annexure-2A.

6. 5. That the applicant begs to state that the age of the applicant was accepted after relaxation at the time of scrutinising the candidature furnished along with the application and accordingly he was called for interview i.e. written test and thereafter in final type writing test. The applicant came out successfully in both namely written test and type writing test. The result of the Staff Selection Commission for the Clerks Grade Examination 1991 was published in the 'Employment News' dated 18th December, 1992 Page-12 and the applicant's Roll Number : 40-10260 has also found place in the said selection list. But surprisingly enough the respondent No. 2 had cancelled the candidature of the applicant in spite of being duly selected for appointment which amount to great injustice done upon the applicant by exercising bureaucratic power very arbitrarily. Moreover the applicant was a departmental candidate and he was serving as VLW in the District Agricultural Office in Tawang district, Arunachal Pradesh.

While applied for the Clerks Grade Examination he applied after obtaining proper 'No Objection' certificate from the concerned department and as such the applicant is entitled to age relaxation under the rules of departmental candidate.

A copy of the selected Result Sheet published in Employment News dated 18.12.92 is annexed herewith as Annexure-3.

A copy of the 'No Objection Certificate' dated 6.7.92 is annexed herewith as Annexure-4. *to 4A*

6. That the applicant begs to state that the Regional Director, North Eastern Region, issued a letter dated 4/5.3.1993 to the applicant stating that he is not eligible for appointment as he is over-aged for the Clerks Grade Examination, hence his candidature is cancelled. The aforesaid letter dated 4/5.3.1993 is highly illegal and arbitrary as such the same be set aside and quashed.

A copy of the letter dated 4/5.3.1993 is annexed herewith as Annexure-4. 5

6. 7. That the applicant begs to state that thereafter he submitted a representation to the Chairman, Staff Selection Commission, New Delhi for favour of consideration and necessary action regarding the said illegal cancellation of petitioner's candidature illegally and arbitrarily by the Regional Director, North Eastern Region, Staff Selection Commission, Guwahati but till date no fruitful result has been received/found and ultimately the applicant is compelled to approach to this Hon'ble Tribunal, Guwahati Bench, Guwahati.

6. 8. That the applicant begs to submit that he is a qualified candidate for any suitable appointment under Staff Selection Commission and then he was allowed to sit in the written interview as well as type writing test. But it is very unfortunate and regretful matter that after being qualified in both, the written test and typewriting test the authority deprived him from providing appointment by cancelling his candidature on the plea of over-aged illegally and as such the same is not tenable in law at any rate and liable to be set aside and quashed.

6.9 That the applicant further begs to state that the Staff Selection Commission in its employment notice published in Employment News 2-8.4.94 proposed to hold a competitive examination for recruitment to the post of Lower Division Clerk in the pay scale of Rs. 950-1500 and hold examination on 4.9.94 but till date all those vacancies are not yet filled up. Therefore, there is <sup>no</sup> difficulty to accommodate the applicant against the vacancies of 1994-95 recruitment as the applicant is a duly selected candidate through Staff Selection Commission Clerks Grade Examination.

A copy of the notice for recruitment of Clerks for the year 1994 is enclosed as Annexure-~~6~~.

6.10 That the applicant begs to submit that now he has crossed the age limit of Central Government appointment. And as such if his earlier candidature of 1991 Examination result under the Staff Selection Commission is not accepted then the applicant would be deprived from his legitimate claim and will have to face a miserable consequence for the ~~1/2~~ illegal action of the Staff Selection Commission which is against the equity and good conscience and also against principle of natural justice.

6.11 That the applicant begs to submit that he has already suffered a lot by the illegal action of the Respondent No. 2 as such the interference by the Hon'ble

Tribunal is very essential for the ends of justice. Otherwise the applicant will suffer irreparable loss and injury.

6.12 That the applicant begs to state that even during the year 1994 recruitment Notification was issued by the Staff Selection Commission for Clerks Grade Examination for recruitment of Clerks in various Central Govt. Offices and as per reliable source the applicant came to know although the examination is over some vacancies of LDCs for the recruitment yer 1993-94 and 1994-95 are still vacant and the select list as per SSC norms is still valid for regular appointment. Therefore the SSC cannot reject the candidature of the applicant on the ground of overage particularly when the applicant is an employee of the Arunachal Pradesh Government and he fulfilled the requirement of Clause (viii) of the Recruitment Notification of 1994 because at the relevant time when he appearing in the Clerks Examination he had obtained permission duly from his present employer and the ~~applicant's~~ application was sent through proper channel and the ~~applicant's~~ application was also scrutinised and verified by the Staff Selection Commission and he was allowed to appear in the examination subsequently declared qualified and selected. Therefore the applicant is entitled for regular appointment even against the vacancies of 1994.

The Notification of SSC for the recruitment of Clerks (LDC) in the year 1994 is annexed as Annexure-2. 6

6.13 That the applicant begs to state that the cause of action further arises when the applicant came to know that the vacancies of 1993-94 of Lower Division Clerk are still vacant in different Central Govt. Offices. Therefore the ~~applicant's~~ application is well within the limitation and a fresh cause of action arise when the vacancies are yet to be filled up for the recruitment year 1993-94 and 1994-95-

6.14 That the SSC did not disclose in their reply regarding details of his <sup>age</sup> i.e. the applicant's over age therefore the applicant is not in a position to explain on the ground for which his candidature was rejected and this decision of the SSC is highly illegal, arbitrary and unfair.

6.15 That the applicant begs to state that recently he came to know from a reliable source that the vacancies for the recruitment year 1993, 1994, 1995 are still vacant therefore he is entitled to be appointed to the post of LDC.

6.16 That this application is made bonafide and for the cause of justice.

7. Reliefs sought for

Under the facts and circumstances the applicant prays for the following reliefs :

1. That the applicant be appointed to the post of Lower Division Clerk in the scale of Rs. 950-1500 with immediate effect as the applicant is duly selected through Staff Selection Commission competitive examination.

2. That the rejection of the candidature of the applicant be declared illegal by the Hon'ble Tribunal and the same be set aside and quashed.
3. To passed any other order or orders as deemed fit and proper by the Hon'ble Tribunal.
4. Cost of the case

The above prayer is made on the following amongst other -

G R O U N D S

1. For that the applicant is duly appeared in the interview and declared qualified and selected for the post of LDC by the Staff Selection Commission.
2. For that the applicant submitted his application through proper channel after obtaining the 'No Objection' certificate from his present employer i.e. from the Deptt. of VLW, Arunachal Pradesh.
3. For that the applicant is entitled to relaxation of age as is a Govt. employee serving under State of Arunachal Pradesh.
4. For that the post of LDC are still vacant in various Central Govt. Offices for the recruitment year 1993, 1994, and 1995.
5. For that the SSC did not disclose the details of overage of the applicant.

8. Interim relief sought for

During the pendency of the case the applicant prays for the following interim relief :

- 1. The Hon'ble Tribunal be pleased to direct the SSC to keep one post of LDC vacant in any of the Central Govt. Office till final disposal of this application.
- 9. That the applicant has not filed any other application in any other Court/Tribunal.
- 10. That the applicant declares that all the remedies available have been exhausted by him. This Hon'ble Tribunal is the only remedy.
- 11. Particulars of the Postal Order :
  - Postal Order No. : 327530
  - Date of Issue : 25/9/95.
  - Issued from : G.P.O., Guwahati
  - Payable at : G.P.O., Guwahati
- 12. An Index of documents is enclosed.
- 13. Documents enclosed  
As per Index.

V E R I F I C A T I O N

I, Shri Khusi Gopal Das, S/o Late Lalmohan Das, C/o District Agricultural Officer, P.O. Tawang Arunachal Pradesh do hereby declare and verify that the statements made in this application are true to my knowledge and belief and I have not suppressed any material facts.

And I sign this verification on this the 28th day of September, 1995.

*Khusi Gopal Das*  
SIGNATURE

Government of India  
STAFF SELECTION COMMISSION

Emblem of  
SSC

ADMISSION CERTIFICATE

Name of Candidate	Roll No.	Office of Issue
DAS KHUSHI GOPAL	401 0260	GUWAHATI

Name and Address of Centre

KENDRIYA VIDYALAYA  
BARPANI ROAD  
NAHARLAGUN  
ARUNACHAL PRADESH

TIME TABLE.

Date	Subject	Timings
17/07/92	TYPE WRITING TEST	10-30 A.M.

Note - You should be present in the examination half an hour before the commencement of examination.

Please see note and instruction overleaf.

Sd/- S.B.Bhuyan.  
Regional Director

AH-1-ed  
Chakraborty  
Adv.

Annexure-2

To  
The Regional Director  
Staff Selection Commission  
Gauhati

Sub : In the matter of Age.

Ref : Roll No. 4010260 (Rank - 32)

Sir,

Kindly refer to above Roll and rank in which I opt through the SSC.

Now, I have been given to understand that due to my present age which I have been told as overage, I may not be considered for the appointment.

In this connection, I would like to inform you that I am presently working as VLW under the Establishment of the District Agriculture Department of Govt. of Arunachal Pradesh and my case could be considered as 'through proper channel'. Secondly, at the time of sitting in the examination I was not informed that my age is over and I am not fit for the service and in that case I would not have sit for the examination.

However, I request your honour to extend your helpful hand and consider my case as you deem fit and proper so that I am not deprived from the job as altogether I have appeared 3 times to seek a job through SSC.

I am sure, Sir, your honour will not desire such ~~xx~~ a loss being caused to a job seeker and will help me and offer me a post and for act of which your honour I shall remain everpray.

Dated Tawang, the  
5th February, 1993

Yours faithfully,

Sd/- (K.G.Das),  
C/o DAO, Tawang (A.P.)

*Attested  
@hills  
Adv*

Annexure-3 2A.

No. SSCG-A- 011/9/91-92-Nom/4689

Under Certificate of Posting

Govt. of India  
Staff Selection Commission  
Deptt. of Personnel & Training

REGIONAL OFFICER (NER) .  
CHENIKUTHI HILL SIDE  
NABAGRAHA ROAD  
GUWAHATI-781 003

Date - 22.12.92

To  
Shri Khushi Gopal Das,  
(40-10260)  
P.O. & Dist. Tawang,  
Pin-790 101

Sub : Clerk's Grade Examination 1991.

Sir,

With reference to your candidature for the above mentioned examination I am to inform you that, as per rules and guidelines given for SC/ST and Departmental Candidates for the Clerks' Grade Examination, 1991, you are found ineligible as you are overaged for the same.

On the above circumstances it is regretted that your candidature for the above mentioned examination has been cancelled. No further correspondence will be entertained by this office in this regard.

Yours faithfully,

Sd/- S.N. Bhuyan,  
Regional Director (NER)

A Hested  
Adv.  
Adv.

12-18 Dec 92

Annex - III

Employment News



# STAFF SELECTION COMMISSION

## CLERKS' GRADE EXAMINATION, 1991 - FINAL RESULT

Staff Selection Commission has conducted a combined competitive examination for various Group 'X' posts under the Ministry of India and Group 'Y' posts under the Ministry of India. Out of 27,961 candidates qualified in the written examination. The candidates who were called for the typing test subject to their eligibility, 66,500 were called for the typing test. The candidates who were called for the typing test, 66,500 were called for the typing test. The candidates who were called for the typing test, 66,500 were called for the typing test.

1. The selection of candidates for appointment to different Groups of Posts has been made according to the number of vacancies available vis-a-vis merit-preference of the candidates. For Group 'X' posts 1623 (SC-280, ST-78, E&S-89, OH-18, H-I-NK, Genl.-1156) candidates have been recommended for appointment. For Group 'Y' posts 5002 (SC-1007, ST-415, E&S-122, OH-105, H-I-7, Genl.-3348) candidates have been recommended for appointment.

2. The selection of candidates for appointment to different Groups of Posts has been made according to the number of vacancies available vis-a-vis merit-preference of the candidates. For Group 'X' posts 1623 (SC-280, ST-78, E&S-89, OH-18, H-I-NK, Genl.-1156) candidates have been recommended for appointment. For Group 'Y' posts 5002 (SC-1007, ST-415, E&S-122, OH-105, H-I-7, Genl.-3348) candidates have been recommended for appointment.

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121663	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121668	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121673	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121678	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121683	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121688	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121693	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121698	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121703	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121708	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121713	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121718	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121723	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121728	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121733	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121738	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121743	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121748	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121753	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121758	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121763	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121768	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121773	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121778	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121783	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121788	6119401	618196	2073922	1293188	1216980	6451978	6051978	3012348(-)	3182269(-)	2060583(+)	61	
121793												



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ANNEXURE - A 4

GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DISTRICT AGRICULTURAL OFFICER  
TAWANG : DISTRICT

No. AGri/E-145/90/248

Dated Tawang, the 6th July '92

TO WHOM IT MAY CONCERN

This is to certify that Shri Khashi Gopal Das, S/o late Lal Mohan Das is now working under this Establishment w.e.f. 3rd. Oct '90 as a VLW (Jr) Adhoc, and this office has no objection to attend the Type Test which will be conducted by the Staff Selection Commission on 17.7.92 at Naharlagun. Further, this office has not objection for getting job to him any other Central Govt. Office.

Sd/- Illegible

I/C DISTRICT AGRICULTURAL OFFICER,  
DISTRICT TAWANG,  
Tawang.

As tested  
@hula  
A.J.V.

ANNEXURE-05

(True Copy)

REGIONAL OFFICER (NER)  
CHENNIKUTHI HILL SIDE  
NABAGRAHA ROAD  
GUWAHATI-781003

No. SSCG-F-12013/1/92-PG/748

Govt. of India  
Staff Selection Commission  
Deptt. of Personnel & Training

Date 04/5.3.1993 ✓

To  
Shri K.G. Das,  
C/o District Agricultural Officer,  
P.O. & Dist. Tawang  
Pin 790104  
ARUNACHAL PRADESH

Sub : Clerks Grade Examination 1991 - Overage  
regarding.

Sir,

With reference to your letter dated 8th February 1993 I am to inform you that as per rules and guidelines given for SC/ST and Departmental Candidates for the Clerks Grade Examination 1991 you are found ineligible as you are overaged for the same. Further it was already intimated to you vide this office letter No. SSCG-A.11011/9/91-92-Nom/4689 dated 24.12.1992 that on the above mentioned circumstances your candidature for the Clerks Grade Examination 1991 has been cancelled. Hence your request for considering the matter cannot be acceded to.

Yours faithfully,

Attested by /-

Sd/- Illegible 5.5.93 ✓

(T.Chhonjin),

E.O. Agri. HQ

Seal - Extension Officer (Agril)

Arunachal Pradesh

Sd/- S N Bhuyan  
Region Director (NER)

Attested  
Sd/-  
S.N. Bhuyan

# STAFF SELECTION COMMISSION

## NOTICE

### RECRUITMENT OF CLERKS, 1994

No. 3/1/94-P&P. Staff Selection Commission will hold on Sunday, 4.9.94 a competitive examination for recruitment to the posts of Lower Division Clerks in the pay scale of Rs. 950-1500/- for the following Groups of services/offices:-

- GROUP 'X'**
- Indian Foreign Service (B), Grade VI.
  - Railway Board Secretariat Clerical Service Grade II.
  - Central Secretariat Clerical Service Lower Division Grade.
  - Armed Forces Headquarters Clerical Services Lower Division Grade.
  - Ministry of Parliamentary Affairs.
  - President's Secretariat.

- GROUP 'Y'**
- Equivalent/comparable posts in Subordinate Offices of Government of India located throughout India.
  - Offices of the Comptroller & Auditor General of India, Accountants General (Audit) and Accountants General (Accounts & Estt) in various States.
  - Controller General of Defence Accounts.
  - Central Vigilance Commission.
  - Equivalent/comparable posts in other Departments and attached offices of Govt. of India not mentioned in Group 'X'.
  - Equivalent/Comparable posts in the offices of Public Sector undertaking, Autonomous Bodies etc. like Employees State Insurance Corporation etc.
  - Delhi Administration.
  - Municipal Corporation of Delhi.
  - New Delhi Municipal Committee.
  - Delhi University.

**2. OPTION FOR GROUPS:-**

The posts of Lower Division Clerks have been divided into two groups - Group 'X' and 'Y' as mentioned in para 1 of the Notice. The posts under Group 'X' are in the Ministries and Departments of the Central Government and mostly located at Delhi. The posts under Group 'Y' are mostly in the subordinate and other offices of the Central Government located in different States/Union Territories. The recruitment to the posts under Group 'X' will be done on an All-India merit basis whereas the recruitment to the posts under Group 'Y' will be done on the zonal merit basis only, and a candidate of a particular Centre will be eligible for Group 'Y' post only in the zone shown in column 2 against that centre in Table under para 18 and not in any other zone. For Group 'X' posts, candidates competing from any centre will be eligible to be considered provided they opt for these posts.

**NOTE I:** Candidates who are not willing to be posted in Delhi are advised to opt for Group Y posts only. They must however, note that if they opt for Group 'Y' only, they will not be considered for the other Group viz. 'X', even if their All-India Merit position is within the range of available vacancies in Group 'X'. No change in the options for Groups once exercised will be entertained after the written examination.

**NOTE II:** A candidate must indicate in column 11 of his Application Form (a) the order of preference for the two Groups viz X & Y (b) the order of preferences in respect of Services/posts within Group 'X' if he/she has opted for 'X' group. If the order of preference is not indicated in column 11 (a) of the application, it will be assumed that the candidate wishes to be considered for both the categories of posts and it will be deemed that his first preference is for Group 'Y' and the second preference is for Group 'X' posts for non-Delhi centres; and first preference for Group 'X' and Second preference for Group 'Y' for Delhi Centre. If the candidate does not indicate preference

for services under Group 'X' in column 11 (b), then his order of preference will be taken in the same order as mentioned in para 1 of the Notice.

3. The examination for services/posts of Clerks mentioned under Group 'X' will be held in accordance with the Rules published by the Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pension, vide their Notification No. 9/2/94-CS.II in the Gazette of India, Part I, Section I dated 2.4.1994.

All provisions contained in the Notification mentioned above shall apply to examination for all the posts under Group 'Y' included in this Notice except where specified otherwise.

4. **NUMBER OF VACANCIES:-** The number of vacancies in Group 'X' and 'Y' will be determined later. Reservation for SCs, STs, OBCs, Ex-s and physically Handicapped (the Deaf and Orthopaedically only) shall be taken into account as per vacancy position reported in the groups of Services/offices mentioned in para 1. No scribe will be allowed to any candidate including Orthopaedically Handicapped person. Physically Handicapped person means a person belonging to any of the following categories:

(a) **The Deaf:** The deaf are those in whom the sense of hearing is non-functional for ordinary purposes of life. They do not hear and understand sound at all even with amplified speech. The cases included in this category will be those having hearing loss more than 90 decibels in the better ear (profound impairment) or total loss of hearing in both ears.

(b) **The Orthopaedically Handicapped:** Orthopaedically Handicapped are those who have a minimum of 40% of physical defect or deformity which causes interference with the normal functioning of the bones, muscles and Joints.

Candidates who wish to be considered against vacancies reserved for Physically Handicapped persons (Orthopaedically Handicapped and Deaf) must submit requisite certificates as per Appendix-VIII from the competent authority as mentioned therein alongwith their applications for the examination other-wise, their claim for PH status will not be considered. (Blind/partially Blind candidates need not apply for this Examination)

(c) **OTHER BACKWARD CLASSES:** The OBCs for the purpose of the aforesaid reservation as per orders of the Government of India issued vide O.M.No. 36012/22/93-Estt(SCT) of 8th September, 1993 by the Ministry of Personnel, Public Grievances & Pensions (Department of Personnel & Training) would comprise, in the first phase, the castes & communities which are common to both the lists in the report of this Mandal Commission and the State Government's Lists.

The aforesaid lists of OBCs has been published in the Gazette of India dated 13.9.1993 vide Ministry of Welfare Resolution No. 12011/68/93-BCC (C) dated 10.9.93. The Candidates seeking reservation as OBC should belong to one of the castes mentioned in the above notification and should also be excluded from the creamy layer as mentioned in DP&T O.M. No.36012/22/93-Estt (SCT) dated 8.9.1993. OBC Candidates who wish to be considered against vacancies reserved for OBC must submit the caste certificate from the competent authority in the performa given at Appendix-IX.

**5. NATIONALITY/CITIZENSHIP:-**

A Candidate must be either:  
(a) a citizen of India, or  
(b) a subject of Nepal; or

(c) a subject of Bhutan; or  
(d) a Tibetan refugee who came over to India, before the 1st January, 1962, with the intention of permanently settling in India; or

(e) A person of Indian Origin who has migrated from Pakistan, Burma, Sri Lanka East African countries Kenya, Pakistan, Uganda, the United Republic of Tanzania (formerly Tanganyika and Zanzibar), Zaire, Zambia, Malawi, Ethiopia and Vietnam with the intention of Permanently settling in India.

(1) Provided that a candidate belonging to categories (b), (c), (d) and (e) above shall be a person in whose favour a certificate of eligibility has been issued by the Government of India.

(2) Provided further that candidates belonging to categories (b), (c) and (d) above will not be eligible for appointment to the Indian Foreign Service (B) Grade VI. A candidate in whose case a certificate of eligibility is necessary may be admitted to the examination but the offer of appointment will be given only after the necessary eligibility certificate has been issued to him by the Ministry/Department which is administratively concerned with the post where the candidate is likely to be appointed.

6. **Age(A)** A candidate for this examination must have attained the age of 18 years and must not have attained the age of 25 years as on 1st August, 1994 i.e. he must have been born not earlier than 2nd August, 1969 and not later than 1st August, 1976.

**NOTE:- CANDIDATE SHOULD NOTE THAT ONLY THE DATE OF BIRTH AS RECORDED IN THE MATRICULATION/SECONDARY EXAMINATION CERTIFICATE OR AN EQUIVALENT CERTIFICATE ON THE DATE OF SUBMISSION OF APPLICATION WILL BE ACCEPTED BY THE COMMISSION AND NO SUBSEQUENT REQUEST FOR ITS CHANGE WILL BE CONSIDERED OR GRANTED.**

(B) Ex-serviceman fulfilling the conditions laid down by the Govt. from time to time shall be allowed to deduct military service from their actual age and such resultant age should not exceed the prescribed age limit by more than three years.

Candidates admitted to the examination under this age concession will be eligible to compete for all the vacancies whether reserved or not for ex-servicemen.

An 'ex-serviceman' means a person, who has served in any rank whether as a combatant or non-combatant in the Regular Army, Navy or Air Force of the Indian Union and

(a) Who retired from such service after earning his/her pension; or

(b) Who has been released from such service on medical grounds attributable to military service or circumstances beyond his control and awarded medical or other disability pension; or

(c) Who has been released otherwise than on his own request from such service as a result of reduction in establishment;

(d) Who has been released from such service after completing the specific period of engagements, otherwise than at his own request or by way of dismissal or discharge on account of misconduct or inefficiency, and has been given a gratuity; and includes personnel of the Territorial Army of the following categories viz;

(i) Pension holders for continuous embodied service;

(ii) Persons with disability attributable to military service and

(iii) Gallantry award winners;

**NOTE:I** Ex-servicemen who has already joined government job in 'civil side' after availing of the benefits given to ex-servicemen for their re-employment are also eligible to the age concession. However, such candidates will not be eligible for the benefit of reservation as Ex-s or for Fee concession.

**NOTE:II** The period of 'Call up Service' of an ex-serviceman in the Armed Forces shall also be treated as service rendered in the Armed Forces for purpose of para 6(B) above.

**NOTE:III** For any serviceman of the three Armed Forces of the Union to be treated as Ex-Serviceman for the purpose of securing the benefits of reservation; he must have already acquired, at the relevant time of submitting his application for post/service, the status of ex-servicemen and/or is in a position to establish his acquired entitlement by documentary evidence from the competent authority that he would be released/discharged from the Armed Forces within the stipulated period of one year from the closing date (i.e. 2.5.94) on completion of his assignment.

The form of certificates/undertaking to be submitted by the candidates in this connection are given in Appendix IV & V.

**EXPLANATION:** The person serving in the Armed Forces of the Union, who on retirement from service, would come under the category of ex-serviceman may be permitted to apply for re-employment one year before the completion of the specified terms of engagements and avail themselves of all concessions available to ex-serviceman, but shall not be permitted to leave the uniform until they complete the specified term of engagement in the Armed Forces of the Union.

(C) The upper age limit in all these cases will be further relaxable:

(i) upto a maximum of five years if a candidate belongs to Scheduled Caste or a Scheduled Tribes;

(ii) upto a maximum age of 3 years (8 years for SC/ST) to candidates who are bonafide repatriates of Indian Origin from Kuwait or Iraq and have migrated to India after 15th May, 1990 but before 22nd November, 1991 in accordance with DP&T's O.M. No. 15012/1/90-Estt(D) dated 22.11.1991.

(iii) upto a maximum of three years (eight years for SC/ST candidates) in the case of Defence Service Personnel disabled in operation during hostilities with any foreign country or in a disturbed area and released as a consequence thereof;

(iv) upto a maximum of ten years if the candidate is a physically handicapped person. For candidates belonging to SC or ST who are physically handicapped, the maximum relaxation of ten years permissible for physically handicapped persons shall be in addition to the age relaxation provided in terms of sub para (i) above.

(v) upto the age of 35 years (upto 40 years for members of Scheduled Castes/Scheduled Tribes) in the case of widows; divorced women and women judicially separated from their husbands, who are not remarried.

(vi) Upper age limit is relaxable to retrained employees of Chukha Hydel Project Authority in Bhutan who were directly recruited, to the extent of service rendered by them with the Authority (period of regular service rendered by the retrained employees will be decided on the basis of

Continued

*A.A. Anted*  
*(Signature)*

Continued from page 29  
certificate issued by the Chukha Hydel Project Authority).

(vii) Upper age limit is relaxable upto the age of 40 years (45 years for SC/ST candidates) as on 1.8.94 in case of Group 'D' Staff employed in all attached and subordinate offices which are not participating in Central Secretariat Clerical Service Scheme and who have rendered not less than 3 years continuous service as on 2.5.1994.

The above relaxation in upper age limit is also admissible to departmental candidates of Delhi Administration.

(viii) Upper age limit is also relaxable in the case of Clerks/Typists of the Offices of the Comptroller & Auditor General of India, Accountants General (Audit) and Accountants General Accounts & Estt), in various States in accordance with the Comptroller and Auditors General of India's letter No.2048/NGE.11/51-76 dated the 22nd September, 1976 for appointment in those offices only.

(D) The upper age limit will be relaxable upto the age of 40 years in respect of persons who have been regularly appointed as Clerks/Assistant Compilers/Store Keepers in the various Departments/Offices of the Government of India and have rendered not less than 3 years continuous service as Clerks as on 1.8. 1994 who continue to be so employed.

(E) The Upper age limit will be relaxable upto 45 years in respect of service Clerks in the last year of their colour service in the Armed Forces, i.e. those who are due for release from the Army during the period 2nd August, 1994 to 1st August, 1995. Such candidates are not entitled to any concession in fee.

Provided that candidates admitted to the examination under this age concession will be eligible to compete only for vacancies in Armed Forces Headquarters and Inter-Service Organisation, which are not reserved for ex-servicemen.

(F) There will be no upper age limit for Telephone Operators who are employed in the Ministry of External Affairs as on 1.8.1994 and who continue to be so employed.

(G) Upper age limit is also relaxable upto 35 years for the Staff Car Drivers who are educationally qualified for appointment to the post of LDCs and who have not less than 3 years of continuous service in the Grade, in accordance with Department of Personnel & Training's O.M. No. 22011/15/81-Estt(D) dated 4.7.1983.

NOTE I: Services rendered by R.M.S. Sorters employed in Subordinate Offices of Postal Department shall be treated as service rendered in the grade of Clerks for purpose of para 6 (D) above.

NOTE II: The candidature of a person who is admitted to the examination under the age concession mentioned in para 6 (D), 6 (F) & 6 (G) above is liable to be cancelled if after submitting his application he resigns from Service or his services are terminated by his Department either before or after taking the examination. He will, however, continue to be eligible if he is retrenched from the Service or post after submitting his application.

NOTE III: A clerk who is on deputation to an ex-cadre post with the approval of the competent authority will be eligible to be admitted to the examination.

NOTE IV: Any permanent or temporary Telephone Operator working in the Ministry of External Affairs shall be eligible to appear at the examination provided that no Telephone Operator shall be allowed to avail of more than two chances to qualify in the examination.

Telephone Operators of Ministry of External Affairs, who are on deputation to other ex-cadre posts with the approval of the competent authority shall be eligible to be

admitted to the examination if otherwise eligible. This also applies to a person who has been appointed to another ex-cadre post or to another service on transfer, if he/she continues to have lien on the post of Telephone Operators for the time being.

NOTE V: The examination will be qualifying and not competitive so far as person failing under category (F) above of this para are concerned. They will not be required to appear at the typewriting test forming part of this examination. They shall have to pass a periodical typewriting test held by this Commission, if not already passed within a period of one year from the date of their appointment as a Lower Division Clerk, failing which no annual increment will be allowed to them until they have passed the said test.

Telephone Operators recommended by the Commission shall be inducted only in I.F.S. (B) Grade VI.

SAVE AS PROVIDED ABOVE, THE AGE LIMITS PRESCRIBED CAN IN NO CASE BE RELAXED.

AGE CONCESSION IS NOT ADMISSIBLE TO THE 'SONS, DAUGHTERS AND DEPENDENTS OF EX-SERVICEMEN' AND TO PERSONS BELONGING TO 'BACKWARD CLASSES'

7. No person:

- (a) who has entered into or contracted a marriage with a person having a spouse living; or
- (b) who have a spouse living has entered into or contracted a marriage with any person, shall be eligible for appointment to service.

Provided that Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing exempt any person from the operation of this rule.

8. All candidates in Government Service whether in a permanent or in temporary, capacity or as Workcharged employees, other than casual duty or daily rated employee, or those service under Public Enterprises, will be required to submit an undertaking that they have informed in writing their Head of Office/Department that they have applied for the examination.

Candidates should note that in case a communication is received from their employer by the Commission withholding permission to the candidates applying for appearing at the examination, their applications shall be rejected/candidature shall be cancelled.

NOTE: The Departmental candidates may send their applications directly to the Commission after intimating to their Head of Office/department and need not send another copy through proper channel. However, in case they decide to send a copy through proper channel, they must ensure that the application complete in all respects should reach Staff Selection Commission by the closing date. Applications shall be rejected if received late and/or are not complete in all respects as provided in rules.

9. A candidate must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient discharge of his duties as an officer of the service. A candidate who after such medical examination as may be prescribed by the competent authority, is found not to satisfy these requirements, will not be appointed. Only such candidates as are likely to be considered for appointment will be medically examined.

NOTE: In the case of the disabled ex-Defence Services Personnel a certificate of fitness granted by the Demobilisation Medical Board of the Defence Services will be considered adequate for the purpose of appointment.

10. The decision of the Commission as to the eligibility or otherwise of a candidate for

admission to the examination shall be final.

11. No candidate will be admitted to the examination unless he/she holds a certificate of admission from the Commission.

12. Candidates except ex-servicemen released from the Armed Forces and those who are granted remission of fee vide Commission's advertisement must pay the fee prescribed therein.

13. Any attempt on the part of a candidate to obtain support for his candidature by any means may disqualify him for admission.

14. A candidate who is or has been declared by the Commission to be guilty of:

- i) Obtaining support for his candidature by any means, or
- ii) Impersonating, or
- iii) Procuring impersonation by any person, or
- iv) Submitting fabricated documents or documents which have been tampered with, or
- v) Making Statement which are incorrect or false of suppressing materials information, or
- vi) Resorting to any other irregular or improper means in connection with his candidature, for the examination, or
- vii) Writing irrelevant matters including obscene languages or pornographic matter in the script, or
- viii) Using unfair means in the examination hall, or
- ix) Misbehaving in any other manner in the examination hall, or
- x) Harassing or doing bodily harm to the staff employed by the Commission for the conduct of their examination, or
- xi) Violation of any of the instructions issued to candidates alongwith their Admission Certificate permitting them to take the examination, or
- xii) Taking away the Question Booklet/Answersheet/Typewriting script from the examination hall, or passing it on to unauthorised person/persons during the conduct of the examination, or
- xiii) Attempting to commit, or as the case may be, abetting the commission of all or any of the acts specified in the foregoing clauses, may in addition to rendering himself liable to criminal prosecution, be liable:-
  - (a) to be disqualified by the Commission from the examination for which he is a candidate, or
  - (b) to be debarred either permanently or for a specified period.
- (i) by the Commission from any examination or selection held by them;
- ii) by the Central Government from any employment under them; and
- (c) to disciplinary action under appropriate rules if he is already in service under Government

15. EDUCATIONAL QUALIFICATIONS: Must have passed Matriculation or equivalent or higher examination as on 1.8.1994. Candidates whose results are expected to be declare by 1.8.94 may also apply for this examination. However, all such candidates must ensure that their result is intimated to the Commission immediately after they receive their roll number from the Commission for written examination.

16. FEE PAYABLE: Rs. 25/- (Rupees Twenty Five only). No fee for Scheduled Caste/Scheduled Tribe, Physically Handicapped and Ex-servicemen. Fee concession is not admissible to sons and daughters of Ex-servicemen or to persons belonging to 'Backward Classes'. Service Clerks in the last year of their colour service are not exempted from payment of fee. Remission of fee may be allowed to those

displaced persons and repatriates from Kuwait or Iraq who are not in a position to pay it.

Ex-servicemen who have already taken up a Govt. job shall be considered against General vacancies and hence shall not be entitled for fee concession (Note I of para 6 (B)).

17. MODE OF PAYMENT: The candidates should pay the fee by means of 'Central Recruitment Fee Stamps'. These stamps are available at all departmental post offices of the Country in the denominations of Rs. 5/-, Rs. 10/- & Rs. 20/-. These Recruitment Fee Stamps may be pasted on the top right hand corner of their application form or in the space earmarked for the purpose. These Recruitment Stamps must be got cancelled from the Counter Clerk of any post office including Post Office of issue with the date stamps of his office in such a manner that the impression of the cancellation stamp partially overflows on the Application Form itself, taking care at the same time that the impression is clear and distinct to facilitate the identification of date and post office of issue at any subsequent stage. After getting the 'Recruitment Fee Stamps cancelled from the Post Office, the candidate may submit their applications to the concerned Regional Office of the Commission in the usual manner after completing other formalities.

Fee can also be paid through Indian Postal Orders payable to "STAFF SELECTION COMMISSION" at the post office as indicated in column 4 of the Table given below para 18. The Postal Orders should be crossed "A/C PAYEE ONLY" and should be valid for at least six months. I.P.Os should not have been purchased prior to the date of publication of this advertisement. Candidates should write their name and address on the Indian postal Orders in block capitals, at the specified space.

NOTE: I FEE ONCE PAID WILL NOT BE REFUNDED UNDER ANY CIRCUMSTANCES.

NOTE : II: Fee paid by cash or Bank Draft or Pay Order will not be accepted and the application of such candidates are liable to be rejected at the discretion of the Commission.

18. Centre of examination and address to which application should be sent:

A candidate must select only one of the centres mentioned in Col.1 of the Table below for the written exam. No change in centre shall ordinarily be allowed. A candidate submit his application only to the address mentioned in column 3 against the centre selected by him. For appointment to the post of Lower Division Clerks under Group 'Y' he will be eligible to be considered for appointment in the zone mentioned against the Centre indicated by him in his application.

For example a candidate who opts for one of the centres in Punjab/Haryana & Chandigarh will be eligible to be considered for appointment against the vacancies available in Chandigarh, Haryana and Punjab zone as far as 'Y' Group vacancies are concerned. The Commission, however, reserve the right to recommend candidates to a zone other than the one in which they are eligible to be considered for appointment.

NOTE: I The Commission reserve the right to cancel any centre and ask the candidates of that centre to appear from another centre. Commission also reserve the right to divert candidates of any centre to some other centre to take the examination.

NOTE: II The Commission reserve the right to delete any of the centres of examination for purpose of holding of typing test depending upon the number of candidates qualifying at the centre in written examination.

NOTE: III No change of centre of examination will be allowed under any circumstances.

Handwritten signature: A. Anand

Continued